

IN THE INCOME TAX APPELLATE TRIBUNAL

"F" BENCH, MUMBAI

BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER AND

SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA No.864/Mum./2021
(Assessment Year : 2014-15)

UPS SCS (India) Pvt. Ltd.
Bhagwati Compound
Plot no.02, Compartment no.10/11
Marol Co-operative Industrial Estate
Off M.V. Road, Andheri (East)
Mumbai 400 059 PAN – AAACU2488B

..... Appellant

v/s

Asstt. Commissioner of Income Tax
Circle-11(1)(2), Mumbai

..... Respondent

Assessee by : Shri Nitesh Joshi, Advocate
Revenue by : Shri Achal Sharma, CIT-DR

Date of Hearing – 25.04.2022

Date of Order – 04/05/2022

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The present appeal has been filed by the assessee challenging the impugned order dated 30th March 2021, passed under section 263 of the Income Tax Act, 1961 (for short "*the Act*") by the Learned Principal Commissioner of Income Tax, Mumbai, for the assessment year 2014-15.

2. The only grievance of the assessee in the present appeal is against the order dated 30th March 2021, passed by the learned PCIT under section 263 of the Act.

3. During the course of hearing, at the outset, Shri Nitesh Joshi, learned counsel appearing for the assessee submitted that the Assessing Officer, pursuant to the directions issued by the learned PCIT vide impugned order passed under section 263 of the Act, accepted the contentions of the assessee and made no further disallowance on the issue on which proceedings under section 263 of the Act were initiated and accordingly passed the order dated 27th March 2022 under section 143 r/w section 263 r/w 144B of the Act. Copy of the said order was furnished by the learned counsel and same was taken on record.

4. In view of the above, we are of the considered opinion that the present appeal by assessee challenging the order passed by learned PCIT under section 263 of the Act is rendered academic in nature and, therefore, is dismissed as infructuous.

5. In the result, appeal by the assessee is dismissed.

Order pronounced in the open court on 04/05/2022

Sd/-
AMARJIT SINGH
ACCOUNTANT MEMBER

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 04/05/2022

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The CIT(A);
- (4) The CIT, Mumbai City concerned;
- (5) The DR, ITAT, Mumbai;
- (6) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai